

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

ROC No.1173/SO/2022

Date: 13.03.2024

CIRCULAR No.6/2024

Sub: High Court for the State of Telangana – Rules for Video Conferencing for Courts in the State of Telangana – Circular instructions issued to all the Judicial Officers in the State to record the evidence etc., of the experts/Judicial Officers and other officials through video conference as far as possible instead of summoning them to attend the Courts – Reiterated – Regarding.

Ref: High Court's Circular No. 8/2022,dt. 16-06-2022.

It is brought to the notice of the High Court that the Courts in the District Judiciary are still issuing summons to Judicial Officers to attend the Courts for giving their evidence inspite of the High Court's Circular referred to above. Thereby they are unable to effectively discharge their public duties.

Attention is invited to the High Court Circular referred to above (Copy enclosed) wherein all the Presiding Officers in the State are directed to record the evidence etc., of the experts/ Judicial Officers and other officials through video conference as far as possible instead of summoning them to attend the Courts physically.

Therefore, the High Court hereby reiterates the earlier instructions and all the Unit Heads for State of Telangana are directed to follow the instructions and to instruct all the Presiding Officers in their Units to adhere to the instructions scrupulously.

The receipt of the circular may please be acknowledged.


REGISTRAR GENERAL

To

1. All the Unit Heads in the State of Telangana. {with a request to communicate the circular instructions to all the Judicial Officers working in their unit}.

2. All the Registrars, High Court for the State of Telangana. {for information}.
3. The Director, Telangana State Judicial Academy, Secunderabad.
4. The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
5. The Section Officers E-Section, O.P. Cell Section and B.Spl. Section.

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

ROC No.1173/SO/2022

Date:16.06.2022

CIRCULAR No.8/2022

Sub: High Court for the State of Telangana – Rules for Video Conferencing for Courts in the State of Telangana framed by the High Court – Instructions to all the Judicial Officers in the State to record the evidence etc., of the experts/Judicial Officers and other officials through video conference as far as possible instead of summoning them to attend the Courts – Issued.

It is brought to the notice of the High Court that the Subordinate Courts in the State are not recording the evidence/production of accused, etc., through video conference inspite of framing Video Conference Rules by the High Court and summons are issued to the witnesses for attending the Courts, due to which, expert witness/Judicial Officers and other officials are forced to attend the Courts for giving evidence and at times complete day is required for recording evidence etc., due to which they are unable to effectively discharge their public duties.

Considering the same, the High Court hereby directs (all the Presiding Officers in the State to record the evidence etc., of the experts/ Judicial Officers and other officials through video conference as far as possible instead of summoning them to attend the Courts physically and Unit Heads are also directed to instruct all the Presiding Officers in the respective Units to follow the instructions in that regard scrupulously.

The receipt of the circular may please be acknowledged.


REGISTRAR GENERAL

To

All the Unit Heads in the State of Telangana. {with a request to communicate the circular instructions to all the Judicial Officers working in their unit}
All the Registrars, High Court for the State of Telangana. {for information}
The Director, Telangana State Judicial Academy, Secunderabad.
The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
The Section Officers, E-Section and B.Spl. Section.